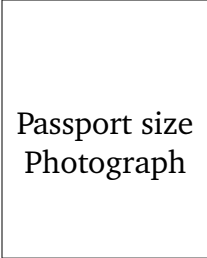


**APPLICATION FORM FOR THE ALLOTMENT OF
CHAMBER IN THE NEW HIGH COURT BUILDING AT
GOMTI NAGAR**



1. Name of the applicant (in capital letters):
2. Father's Name :.....
3. Permanent Address of the Applicant :.....
4. Local Address of the Applicant :.....
5. Date of Birth :.....
6. Date of Registration in U.P Bar Association :.....
Registration No.-.....
7. Date of Registration in Oudh Bar Association:.....
Registration No.-.....
8. Advocate Roll No. as issued by High Court, Allahabad :.....
9. Length of Practice in High Court, Lucknow Bench, Lucknow.....
10. Whether the applicant was allotted any chamber in the High Court
previously? If yes, details thereof :
.....
.....
11. Whether the applicant has been the Chief Allottee in the High Court
previously? If yes, mention the name of the Co-Allottees :
.....
.....
.....
12. Whether the father/mother/son/daughter of any other member
of the family was allotted a chamber in the High Court? If yes, details
thereof :.....
.....
13. Whether the applicant is physically handicapped ? If yes, give
details (enclose disability certificate).....
.....

14. Number of Cases filed in the Lucknow Bench of the High Court during the period from 1st of January, 2011 to 31st December, 2015 :.....

I undertake that the information given above is true. In case any of the information is found to be false or misleading the applicant shall lose his right to allotment and even after allotment, the committee shall have absolute right to cancel the allotment.

Date:

Signature of applicant

Place:

Details of Demand Draft :

Demand Draft No.-..... Issuing Date:.....

Amount :- Rs. 50,000/- (fifty thousand only)

Payable at :

.......... cut here.......... cut here..........

RECEIPT
(TO BE FILLED BY APPLICANT)

Received Application from

Registration No.-.....

along with Demand Draft No.-. of Rs. 50,000/- (fifty thousand only)

Payable at

Date :

Gurjeet Singh
Asst. Review Officer

Conditions for the Allotment of Advocates' Chambers in New High Court Building at Gomti Nagar

“Resolved that the applications be called for from the Advocates, who are desirous of applying for allotment of Chambers, on the following conditions:

- 1. Only the Advocates regularly practising in the High Court, Lucknow Bench and who are the members of the Oudh Bar Association shall be considered eligible for allotment of the Chambers.*
- 2. The applicant-Advocates who are also the members of any Bar Association other than Oudh Bar Association shall not be considered eligible for the allotment of Chambers.*
- 3. Advocates' Chamber shall not be allotted to an advocate against whom any criminal case is pending or he/she has been convicted.*
- 4. Advocates' Chamber shall not be allotted to an Advocate if any proceedings under contempt of Court Act, 1971 has been initiated or finalized against him/her.*
- 5. The applicant should possess minimum of 07 years of regular practice in Lucknow Bench of the High Court till 31st December, 2015.*
- 6. The applicant would also be required to bring a certificate from the Oudh Bar Association in regard to above noted conditions.*
- 7. In case number of applicants exceeds the number of Chambers, Chamber shall be allotted by way of draw of lots.*
- 8. Advocate desirous of getting Chamber allotted in his name may apply on the prescribed format (annexed at flag 'A') with Demand Draft in the sum of Rs. 50,000/- (Rupees fifty thousand) drawn in favour of the **Registrar, Advocate Chamber, High Court, Lucknow.***
- 9. The allotment of Chamber shall be subject to guidelines which would include eligibility of the applicant. The sum of Rs. 50,000/- being paid by the applicant at this stage is purely interim, and subject to final payment as determined by the committee.*
- 10. The applications are required to be filed along with demand draft and certificate issued by the Oudh Bar Association on or before 30th April, 2016.”*

In addition to above, the applicants are required to take care of following points while submitting application :-

- 1. All application forms along with Demand Draft of Rs. 50,000/- and certificate issued by the Oudh Bar Association shall be submitted at the counter number 07 and 08 in the Registry/Cause List Section of this Bench, on all working days from 10.00 a.m. to 2.00 p.m., latest by 30th April, 2016.*
- 2. The applicant shall write his name, address, Oudh Bar Registration Number and signature at the backside of the Demand Draft.*

Senior Registrar

High Court of Judicature at Allahabad
Lucknow Bench, Lucknow

Dated :22.04.16

NOTICE

Applications are invited from the Advocates who are members of Oudh Bar Association for the allotment of Chambers at New High Court Building at Gomti Nagar, on the prescribed format. Application forms and the instructions may also be downloaded from the official website of High Court, Allahabad (www.allahabadhighcourt.in). The applications along with Demand Draft of Rs. 50,000/- (fifty thousand only) and certificate issued by the Oudh Bar Association may be submitted at the counter number 07 and 08 in the Registry/Cause List Section of this Bench, on all working days from 10.00 a.m. to 2.00 p.m., latest by 30th April, 2016.

(Rajendra Singh)
Senior Registrar